NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.219/Chd/Hry/2017

In the matter of:

Havi Homes Infrastructure Pvt. Ltd. & Anr.

... Applicants

Vs.

Registrar of Companies NCT of Delhi and Haryana.

Respondent

Present: Mr. Manish Kumar, Practising Company Secretary for petitioners None for respondent.

This petition has been filed under sub-section (3) of Section 252 of the Companies Act, 2013 read with Rule 87A of the NCLT Rules, 2016 inserted vide notification dated 05.07.2017. The Practising Company Secretary for the applicants submits that the name of the Company was struck off from the register of Companies only last month. It is otherwise a going concern. The petition be listed for hearing on 21.09.2017. Notice of the hearing be issued to the Registrar of Companies, NCT of Delhi and Haryana by Speed Post along with copy of the petition and the entire Paper Book by collecting notice from the Registry and file compliance affidavit with postal receipt in proof of despatch of the notice along with the Track Report of the Post Office at least three days before the date fixed.

(Justice R.P. Nagrath) Member(Judicial)

August 22, 2017